

(2026) 03 MEG CK 1027
In the Meghalaya High Court
Case No : Criminal Petition No. 86 Of 2025

Rangstone Kharumnuid

APPELLANT

Vs

State Of Meghalaya

RESPONDENT

Date of Decision : 12-03-2026

Acts Referred:

Citation : (2026) 03 MEG CK 1027

Hon'ble Judges : Revati Mohite Dere, CJ

Bench : Single Bench

Advocate : S.P. Mahanta, A. Raj, D. Ray, S. Ray, H. Abraham, K. Gurung

Judgement

Revati Mohite Dere, CJ

Learned Senior Counsel appearing for the petitioner seeks leave to amend, to implead Smti. Wanrisha Kharsati, as party-respondent No. 3. Leave granted. Amendment to be carried out forthwith during the course of the day. On amendment being carried out, issue notice to the newly added respondent returnable by 18th March, 2026.

In addition to Court notice, learned Senior Counsel for the petitioner to serve the newly added respondent by private/dasti notice and file affidavit of service before the next date.

Stand over to 18th March, 2026.